

on 401/95

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It is submitted by Shri Ashok Mishra that in this case counter has been filed with copy to learned counsel for the petitioner. In view of this posted to 23.11.1998 for peremptory hearing.

Hand over copies of the order to learned counsels for both sides.

VICE-CHAIRMAN

MEMBER (JUDICIAL)

23.11.98

It is submitted by Shri P.K.Nayak, learned counsel for the petitioner that he does not want to press this O.A. as the relief claimed by him in this O.A. has been granted to him by the departmental authorities.

We have heard Shri P.K.Nayak, learned counsel for the petitioner and Shri Ashok Mishra, learned Senior Standing Counsel appearing on behalf of the respondents. In view of the submissions made by the learned counsel for the petitioner O.A. is disposed of as not being pressed.

VICE-CHAIRMAN

MEMBER (JUDICIAL)

Copy of order  
on 23.11.98 maybe  
sent to the court  
for peremptory  
order

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9.11.98  
Green Col of order  
on 23.11.98  
on behalf of  
Shri Ashok Mishra  
Senior Standing Counsel  
Shri Ashok Ray  
Shri Ashok Ray  
9/11/98

For peremptory

order  
on 23.11.98

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20.11.98

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